बख्तियारपुर स्टेशन (पूर्व रेलवे) पर प्लेटफार्म

2357. **श्री सिद्धेश्वर प्रसाद** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बख्तियारपुर-राजगीर लाइन पर स्थित बख्तियारपुर स्टेशन पर कोई प्लेटफार्म नहीं है ; और

(ख) यदि हां, तो उसके क्या कारण हैं और यह प्लेटफार्म कब तक बन जाने की संभावना है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह): (क) जी नहीं। पटरी-तल की ऊंचाई का प्लेटफार्म वहां बना हुआ है।

(ख) सवाल नहीं उठता।

पटना में गंगा नदी पर रेलवे पुल

2358. **श्री सिद्धेश्वर प्रसाद** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने पटना में गंगा नदी पर एक रेलवे पुल बनाने के लिये अपनी मंजूरी दे दी है ;

(ख) यदि हां, तो पुल का निर्माण कार्य कब तक पूरा हो जाने की संभावना है, उस पर कितना व्यय होगा और उसमें भारत सरकार का अंशदान कितना होगा ; और

(ग) यदि नहीं, तो देरी के क्या कारण हैं और इस पुल के लिये योजना तैयार करने में कितनी प्रगति हुई है ?

रेल मंत्रालय में उपमंत्री (श्री शाम नाथ) : (क) जी नहीं।

(ख) सवाल नहीं उठता।

(ग) इस क्षेत्र में रेल-यातायात की जरूरतों को पूरा करने के लिए मोकामा के पास वर्तमान रेल-पुल पर्याप्त समझा जाता है।

बख्तियारपुर–राजगीर रेलवे लाइन को बढ़ाना

2359. **श्री सिद्धेश्वर प्रसाद** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बख्तियारपुर-राजगीर रेलवे लाइन को गया तक बढ़ाने का प्रस्ताव चौथी पंचवर्षीय योजना में शामिल कर लिया गया है ;

(ख) यदि हां, तो इस पर कुल कितना व्यय होने का अनुमान है और यह लाइन कब तक पूरी हो जाने की संभावना है ; और

(ग) यदि नहीं, तो इस सम्बन्ध में निर्णय करने में देरी होने के क्या कारण हैं ?

रेल मंत्रालय में उपमंत्री (श्री शाम नाथ) : (क) जी नहीं।

(ख) सवाल नहीं उठता।

(ग) नयी लाइनों के निर्माण के लिए सीमित धन होने के कारण केवल ऐसी परियोजनाओं पर ही विचार किया जा सकेगा जो अधिक यातायात पैदा करने वाली बड़ी-बड़ी विशिष्ट योजनाओं से सम्बन्धित हों। इसे ध्यान में रखते हुए, प्रस्तावित रेल सम्पर्क को चौथी पंचवर्षीय योजना में, जिसे अभी अन्तिम रूप नहीं दिया गया है, शामिल करने के लिए पर्याप्त उच्च प्राथमिकता मिलने की संभावना नहीं है।

Licences for Import of Industrial and Consumer Goods

2360. **Shri Sidheshwar Prasad:** Will the Minister of Commerce be pleased to state:

(a) when the licencing system for the import of industrial and consumers' goods was introduced;

(b) the margin of profit allowed by Government on sale of imported goods from year to year;

(c) whether any assessment or study has been made regarding the

import licencing policy with regard to these goods; and

(d) if so, what are the findings?

The Minister of Commerce (Shri Manubhai Shah): (a) All items including industrial and consumers' goods are subject to the Import Trade Control Regulations except those specifically excluded from the operation of Import Trade Control. The import policy for the current year has already been announced in the Import Trade Control Policy (Red Book) for April, 66—March, 67 as amended from time to time.

(b) In respect of only a few essential items the importers are required to charge the prices fixed for them by the Government. In respect of other items, profit margins are determined by forces of a demand and supply in the market.

(c) and (d). The import policy in respect of each item covered by the Import Trade Control Schedule is reviewed every year after taking into consideration the domestic demand, rated capacity, indigenous production and availability of foreign exchange, and wherever considered necessary, changes in the import policy are made.

Issue of Import Licences

2361. Shri Sidheshwar Prasad: Will the Minister of Commerce be pleased to state:

(a) the names of the parties/firms who got import licences worth over rupees 10 (ten) lakhs year-wise and State-wise from 1960-61 to 1965-66;

(b) the names of the parties/firms which were subsequently blacklisted for non-observance of rules and conditions; and

(c) the losses incurred by Government on account of this?

The Minister of Commerce (Shri Manubhai Shah): (a) The State-wise licensing statistics of import licences issued by the C.C.I.&E. organisation are not maintained. Particulars of import licences issued by the office of C.C.I.&E. are, however, published in the "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences", copies of which are available in the Parliament Library.

(b) The current list of the parties debarred from obtaining import or export licences has also been published in the "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences" for the week ending 6th and 13th August, 1966, published on the 29th October, 1966 and 21st November, 1966 respectively.

(c) It is not possible to estimate losses, if any, to Government on account of non-observance of rules and conditions by licensees. As such cases are only few, the losses cannot be very significant.

Modernization of Machinery in Textile Mills

2362. Shri Sidheshwar Prasad: Will the Minister of Commerce be pleased to state:

(a) the number of textile mills (State-wise);

(b) the number of such Textile Mills (State-wise) whose machinery is obsolete and out-dated; and

(c) the steps taken to modernise it and the salient features of the modernization Scheme?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). A statement is laid on the Table of the House. [*Placed in Library*. *See* No. LT-7424/66].

Relief to Retired Railway Employees

2363. Dr. L. M. Singhvi: Will the Minister of Railways be pleased to state:

(a) whether representations have been received by the Railway Administration from any section of the retired railway employees seeking further relief in the benefits extended to them particulary by way of neutralizing in whole or in part the rising cost of living; and